श्री विभूति मिश्र : मुनाफे को सरकार ले और किसान को पैसा दे।

श्री शेर सिंह : तो उसको ध्यान मे रखते हुए उसके बारे मे भी सरकार विचार करेगी।

मै समझता हूं कि जो प्रश्न मोटे मोटे थे उनका सब का जवाब मैने देने का प्रयत्न किया है। मुझे बड़ी खुशी है कि माननीय सदस्यों को किसान के लिए और गरीबों के लिए बड़ी हमदर्दी है, सहानुभूति है और वह चाहते हैं कि उनकी अवस्था सुधरे। सरकार की भी यही नीति है कि उसकी अवस्था सुधरे और उसकी हम अधिक से अधिक सेवा कर सकें। जो उस का उचित है वह उसे मिल सके यही हमारा दृष्टिकोण है और इसी दृष्टिकोण को लेकर हम चलना चाहते है।

14.30 hrs.

PREVENTION OF INSULTS TO NATIONAL HONOUR BILL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHSIN) : Mr. Deputy-Speaker, Sir, with your permission, on behalf of Shri K C. Pant, I beg to move :

> "That the Bill to prevent insults to national honour, be taken into consideration."

Sir, it is not necessary for me to give any detailed explanation regarding the need for this legislative measure. On numerous occasions, this House has expressed concern and indignation at the incidents involving deliberate disrespect to our national symbols. Elements like the extremists who have no faith in democracy and who want to destroy everything on which rests our national consciousness have been indulging in such incidents in an organised manner. Such incidents are serious not only being likely to occasion disturbances of public order but also as threats to our national honour.

We do not have at present any Central law to deal with overt acts involving insults to our national symbols—the National Flag, the Constitution and the National Anthem. Only in Tamil Nadu there is the Prevention of Insults to National Honour Act, 1957 which deals with such matters. It is necessary that there should be a Central law on these lines. We have, therefore, brought this Bill before the House

Clause 2 of the Bill seeks to lay down punishments for those who, in a public place, burn, mutilate, defile, etc. the National Flag or the Constitution Similarly, clause 3 seeks to lay down punishment for the persons who intentionally prevent the singing of the National Anthem or cause disturbance to any assembly engaged in such singing.

We have to do everything to guard against all threats to our national honour, sovereignty and integrity, whether such threats emanate from outside or from within the country In this critical hour, when serious threats are being held out by the military rulers of Pakistan, it is all the more necessary that we must prevent the occurrence of even minor incidents which may give the impression that we are all not united to guard our sovereignty and freedom. I have no doubt that the House will give its whole hearted approval to this Bill.

MR DEPUTY-SPEAKER . Motion moved :

> "That the Bill to prevent insults to national hounor, be taken into consideration."

Now, there is an amendment to the motion for consideration by Mr. Daga, Is he moving it ?

SHRI M. C. DAGA (Pali) : No, Sir.

MR. DEPUTY-SPEAKER : So, the amendment is not moved. Shri Dasaratha Deb.

SHRI DASARATHA DEB (Tripura East) : Mr. Deputy-Speaker, Sir, we are now discussing the Prevention of Insults to National' Honour Bill. Apparently, this Bill appears to be innocent as it seeks to uphold the high honour of our National Flag, the National Anthem and the Constitution. As the hon. Minister also said, this Bill seeks to punish those who insult our National Flag, our National Anthem and our Constitution. Therefore, it deserves to receive wide support as it

[Shri Dashratha Deb]

touches our national sentiment. But as legislators we must not be guided by sentiment alone. When we are going to enact a legislation to give punishment to those who insult our National Flag, our National Anthem and our Constitution, we must see if there is any loophole in the Bill which may be misused, and we must plug it.

The approach of this Bill apparently sounds nice. It is expected also that everyone of us will agree that every citizen of India ought to respect our National Flag, our National Anthem and our Constitution. There is no doubt about it. But that does not mean that anybody would be prevented for suggesting any change in the provisions of the Constitution if he or she considers that any particular provision of the Constitution does not serve the interest of the majority of the people. After all, it is the right of the people to suggest any change in the provisions of the Constitution ; it is the right of the people even to change the National Anthem or to change the National Flag. That right should not be forfeited by any legislation.

After all the people are the makers of the Constitution. They are the makers of the national flag and also they are the makers of the national anthem. The people must be kept above all because the national constitution is meant for the people and not the people for the constitution. We must remember that thing also.

I want to point out that in clause 2 it is said :

> "Whoever in any public place or in any other place within public view burns, mutilates, defaces, defiles, disfigures, destroys, tramples upon or otherwise brings into contempt (whether by words, either spoken or written, or by acts)..."

Our amendment is this :

Page 1, lines 8 and 9,—

omit "or otherwise brings into contempt (whether by words, either spoken or written, or by acts)"

We feel even without these words, it is all right. If anybody burns the Constitution or the national flag or mutilates or defaces or defiles or disfigures or destroys, that itself is sufficent. If you keep these words 'whether by words, either spoken or written', then you give a loophole to these people to interpret it according to their sweet will. Of course, the Minister may say that in the Explanation, they have given certain things. But this Explanation is not sufficient because we have got enough experience about that. When we legislated the Maintenance of Internal Security Act, enough assurances were given that this particular black Act would not be used against their political opponents or against any political party but that it is meant for preventing the Pakistani spies, etc, etc. That was the assurance given on the floor of the House by the Minister. But we now find that even the people living in remote places like Madras, trade union leaders, were arrested and put inside jail under this Maintenance of Internal Security Act. What have these people got to do with internal security ? The trade union leaders, people who have been fighting for the improvement of the workers' conditions, were detained under the provisions of this Act. So, their assurance is something but in actual practice they are doing the other thing. Our Party gives due respect to the national flag and the national anthem. We ought to respect it But, at the same time, we do not consider our constitution is sacrosanct. In fact, we have changed many things in it. We have adopted many amendments to our constitution. Two years before when our Party spokesman, Mr. E. M S. Namboodiripad suggested changing the constitution, lock, stock and barrel, then other people took objection to it. Not only that, cases were instituted against him in the court. But, now I understand wisdom has dawned upon the ruling party which now thinks that it is high time and they have brought an amendment to the constitution. We feel that such occasions may arise in future also because we are very clear about our constitution. This Constitution which was framed for the interests of the landlords and the Beurgeois classes is not meant to serve the interests of the workers, peasants and the toiling masses who form the overwhelming majority of our population. For their interests, we have to change our constitution, many provisions of the constitution.

If you legislate this law, then, if anybody addresses a public meeting and criticises certain provisions of the Constitution or demands amendment of the Constitution, immediately, such kinds of persons

can be executed under this law. We should therefore be very careful about that. That is why we want to make certain amendments here. Not only that. If you keep the wording as it is, that is, "brings into contempt whether by words either spoken or written or by acts"—there is the possibility of this power being misused by the executive; and in fact, it has taken place. Honour of the National Flag, honour of the Constitution—these are all things which have got to be established by persuasion, by meaningful propaganda and education. By appealing to the consciousness of the people this can be done, not by inflicting punishment upon the people.

AN HON. MEMBER : If some people deliberately do this ?

SHRI DASARATHA DEB : I do not suggest to omit the entire thing. The other things are there—that is, whoever burns, mutilates defaces, defiles, disfigures, destroys, tramples upon, etc.—this is action. There you can do it. But when expressions only are involved, spoken expressions, then such kinds of punishments should not be inflicted. That is our view. It is the right of citizens to suggest amendments of changes in the Constitution. Any citizen can talk on that. Anybody can suggest changes. You can even change the National Anthem, if you like ; you can make suggestions for such a change, you can change it if it can be accepted by the majority of our people. You can change the National flag even, provided it can be accepted by the majority of the people. There is no bar for such things. Only thing is, it has to be accepted by the majority population of the country. That is all. Therefore, you have to mobilise public opinion in this regard. Immediately one individual says something and you take action this is not correct.

Also, the term of imprisonment suggested in the Bill, of 3 years, is too much. There is an amendment which we have given that it should be not more than 6 months.

In Clause 3, page 2, last line, there also it extends to 3 years. It should also be made 6 months.

After all, we have to educate our people. We have to make them conscious about the national integrity and honour and everything else. That is why this requires persuasion, proper education, and this is something which has got to be cultivated among our people. It should not be done through legislation, inflicting punishments upon them. Therefore, while supporting this Bill, I have to express certain criticisms and suggest certain changes. Thank you.

श्री रुद्र प्रताप सिंह (बाराबंकी) : माननीय उपाध्यक्ष जी, मैं आपका हृदय से आभारी हूँ जो आपने मुझे राष्ट्र-गौरव अपमान-निवारण विधेयक, 1971 ऐसे अत्यंत महत्वपूर्ण विधेयक पर अपने विचार प्रकट करने का अवसर दिया है। मैं इस विधेयक का हृदय से समर्थन करने के लिये खड़ा हुआ हूं। मैं सबसे पहले अपने राष्ट्र की प्रधान मंत्री तथा राज्य गृह मन्त्री जी को इस बात के लिए हृदय से बधाई देना चाहता हूँ कि उन्होंने 'राष्ट्र गौरव' को राष्ट्र के जीवन तथा क्रिया कलाप में उचित स्थान तथा सम्मान प्रदान कराने की दृष्टि से राष्ट्र-गौरव अपमान-निवारण विधेयक, 1971 प्रस्तुत किया है।

श्रीमन्, अक्सर राष्ट्रीय ध्वज, राष्ट्र गान तथा संविधान के प्रति, समाज में कुछ ऐसे तत्व होते हैं जो कि जानबूझ कर अपमान का प्रदर्शन करते हैं। ऐसा अपमान मन, वचन और कर्म —तीनों प्रकार से हुआ करता है। यह अपमान न तो जनता पसन्द करती है और न ही इस माननीय सदन का कोई माननीय सदस्य पसन्द करता है। लोकतन्त्र में हम जनता जनार्दन को सबसे अधिक महत्व देते हैं। जनता की भावनाओं का आदर करते हुये ही माननीय सदन ने भारतवर्ष के संविधान में 24वां संशोधन पास किया है। हम समझते हैं कि राष्ट्र के जीवन में हमें जनता के हितों को सर्वोपरि रखना होगा, राष्ट्र के गौरव और रक्षा के कार्य को वरीयता प्रदान करनी होगी। जिस प्रकार से हमने इस बात का निर्णय लिया कि देश के अन्दर सामाजिक और आर्थिक विषमताओं को दूर करने के लिये हमें इस बात की आवश्यकता है कि हम जनता की भावनाओं के अनुसार इस माननीय सदन को सर्वश्रेष्ठ स्थान दें, इसके अधिकारों

[श्री रुद्र प्रताप सिंह]

को बढ़ायें, उसी प्रकार से इस बात की भी आवश्यकता है कि राष्ट्रीय गौरव की हर मूल्य पर रक्षा की जाये।

श्री हुकम चन्द कछवाय (मुरेना) : उपाध्यक्ष महोदय, सदन में कोरम नहीं है।

MR. DEPUTY SPEAKER : There is no. quorum. Shri Rudra Pratap Singh may resume his seat for a while. The bell is being rung—

Now there is quorum. The hon. Member may resume his speech.

श्री रुद्र प्रताप सिंह : श्रीमन्, वर्तमान समय में राष्ट्रीय ध्वज, संविधान या राष्ट्रगान के प्रति अनादर विद्यमान विधि के अधीन दण्डनीय नहीं है। राष्ट्र की प्रभुता और अखण्डता के इन प्रतीकों के अपमान के सार्वजनिक कार्य रोके ही जाने चाहिये। यह विधेयक इसी कारण प्रस्तुत है। अतएव इस विधेयक के द्वारा इस बात की व्यवस्था की जा रही है कि जो कोई किसी सार्वजनिक स्थान में या जनता की दृष्टिगोचर किसी अन्य स्थान में भारतीय राष्ट्रीय ध्वज को अथवा भारत के संविधान या उसके किसी भाग को जलाएगा, विकृत करेगा, विरूपित करेगा, अपवित्र करेगा, विद्रूप करेगा, नष्ट करेगा या रौंदेगा, या (चाहे बोले गए या लिखे गए शब्दों द्वारा अथवा कार्यों द्वारा) उसका अन्यथा अपमान करेगा, वह कारावास से, जिसकी अवधि तीन वर्ष तक की हो सकेगी या जुर्माने से, या दोनों से, दण्डित किया जाएगा। यहां पर इस खण्ड (2) में मैं यह सुझाव देना चाहता हूं कि तीन वर्ष के स्थान पर पांच वर्ष कर दिया जाये।

श्रीमन्, इस विधेयक के खण्ड (3) में इस बात का प्राविधान किया जा रहा है कि जो कोई भारतीय राष्ट्रगान के गायन को साशय रोकेगा या ऐसे गायन में लगे हुये किसी जमाव में विघ्न डालेगा, वह कारावास से जिसकी अवधि तीन वर्ष तक हो सकेगी, या जुर्माने से, या दोनों से, दण्डित किया जायेगा। इस धारा (3) के सम्बन्ध में मैं यह सुझाव देना चाहता हूं कि तीन वर्ष के स्थान पर पांच वर्ष कर दिया जाये।

अन्त में मैं माननीय सदन का अधिक बहुमूल्य समय न ले करके केवल इतना कह कर अपनी बात को समाप्त करता हूं कि राष्ट्रीय ध्वज, भारत के संविधान तथा राष्ट्र गान का यदि कोई मन, वचन या कर्म से अपमान का कार्य करेगा तब उसे राष्ट्रद्रोही होने के समान दण्ड दिये जाने की व्यवस्था की जानी चाहिए। इतना ही नहीं, इस बात की भी व्यवस्था की जानी चाहिये कि ऐसे राष्ट्रद्रोहियों पर सरकार विशेष रूप से अपनी दृष्टि भी रखे।

इन शब्दों के साथ मैं इस राष्ट्र-गौरव अपमान-निवारण विधेयक, 1971 का हार्दिक समर्थन करता हूं।

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, राष्ट्रीय गौरव और मान को रखने के सिलसिले में जो विधेयक सदन में पेश किया गया है उसका समर्थन करते हुये मेरे मन में जो शंकायें हैं उनको व्यक्त करना मैं अपना कर्त्तव्य समझता हूं। यह ठीक है कि राष्ट्रीय ध्वज को किसी को अपमानित नहीं करना चाहिये, संविधान को मानना चाहिए, उसकी प्रतिष्ठा निभानी चाहिए, यह सारी बातें इसमें हैं। लेकिन जैसा पहले श्री दशरथ देव कह रहे थे कि किसी के मन में शंका उठ सकती है कि कभी कभी सही बात को भी आप लोग गलत तरीके से इस्तेमाल करके अपने विरोधियों को दबाने की कोशिश करते हैं। ऐसी बात नहीं होनी चाहिए।

इसमें कोई मतभेद नहीं है कि राष्ट्रीय गौरव की चीजों की इज्जत की जाये, उसकी प्रतिष्ठा बढ़ाई जाय। (व्यवधान) हम लोगों को भी मतभेद नहीं है। इस लिए जैसा मैंने प्रारम्भ में कहा, इस विधेयक का समर्थन करते हुए मैं कुछ बातें कह रहा हूं।

अपने एक्सप्लेनेशन में आपने कहा है कि अगर कोई वैधानिक तरीके से सविधान मे परिवर्तन करने की बात कहेगा, झंडे में परिवर्तन करने की बात कहेगा, राष्ट्रीय प्रतीक मे में परिवर्तन करने की बात कहेगा, तो उसको उस बात का अधिकार होगा। अगर यह बात इतने तक ही रहती तो मुझे कोई शका न होती लेकिन उसके बाद आपने अपने एक्सप्लेनेशन की आखिरी तीन ला नों मे कहा है कि :

> "without exciting or attempting to excite hatred, contempt or disaffection towards the Government, do not constitute an offence under this section".

इसका क्या मतलब है ? आप इस लूपहोल को छोड़ रहे है ? अगर हम सच्चे दिल से, इस दृष्टिकोण से कि यह सविधान मजदूर वर्ग के 100 फीसदी हित मे नही है, उसमे परिवर्तन करने की मांग करेगे तो आप कहेगे कि तुम नफरत फैला रहे हो सविधान के प्रति हेट्रेड फैला रहे हो। यह प्ली आप ले सकते है। इसी तरीके से अगर हम तिरंगे झंडे को बदल कर लाल झंडा रखने की बात कहे तो आप कहेगे कि तुम नफरत फैला रहे हो। भगवा ध्वज वाले भगवा झंडा रखने की बात कह सकते है। हम कहते हैं कि इस तरह की बात एक्सप्लेनेशन मे लिख कर आप लोगो की शका करने का मौका देते है। अगर यह बात इसमे न रहती तो कम से कम शंका न होती।

मेरे दिल मे भी शका है क्योकि जो आपके प्रशासक है वे किस तरह से सविधान को अमल मे लाते है इसको देखिए। आप खुद कहते है कि एक तरफ तो कानून बनाते है—देश मे बहुत से कानून बने हुए है और इस लिये बने हुए है कि उनमे जनता को फायदा हो। लेकिन आपने जनता का, किसान का, मजदूर का क्या फायदा किया ? आपने बहुत अच्छे कानून बनाये, लेकिन उनका अमल ठीक से नही होता। देश के जो पूंजीपति लोग है, बडे बड़े लोग है, जमींदार तबके के लोग हैं वे नही चाहते कि आपके कानूनो का इस्तेमाल ठीक से किया जाये। जो आपके अफसर हैं, जो आपकी प्रशासनिक व्यवस्था है उसमे भी आपने परिवर्तन नही किया वही ब्युरोक्रेसी है, वही नौकरशाही है। जब तक आप उसका इस्तेमाल स्वस्थ भावना से नही करेगे, समाजवादी दृष्टिकोण से नही करेगे, तब तक आपका सविधान हमारे देश की आशा, आकांक्षा को पूरा नही कर सकता। जो भी इसके लिए बोलेगा उसको आप फौरन कह देंगे कि तुमने हेट्रेड फैलाई है, तुमको तीन साल के लिये जेल मे रहना होगा। इस लिए इस तरह की जो बात हमारे मन में उठ रही है उसका निराकरण किया जाये। अगर आप इसका निराकरण नही करेगे तो जो कानून आप सही दृष्टिकोण से बनायेंगे उसका इस्तेमाल हम लोगो के खिलाफ होगा, जो आपके इस सविधान मे परिवर्तन करने मे विश्वास रखते हैं।

परिवर्तन तो आप भी अपने कानूनो में कर रहे है, लेकिन हम इससे भी ज्यादा परिवर्तन करना चाहते हैं। हम आमूल परिवर्तन करने के हिमायती हैं, लेकिन आमूल परिवर्तन का जो शांतिमय तरीका है उससे करना चाहते है। जो कुछ आपने अपने बिल की व्याख्या मे लिखा है उसको कहकर तो आप अपने अधिकारियो को एक हथियार दे देंगे, उनके हाथ में हसुआ दे देंगे जिससे वे हमारा गला काटेंगे। मैं नही चाहता कि यह हंसुआ उनके हाथ में दिया जाये। (व्यवधान) इस लिए मैं निवेदन करना चाहता हूँ कि इस शंका को निर्मूल किया जाये और इस बिल में जो इस तरह की बात कही गई है उसको सुधारा जाये।

जहा तक सजा की बात कही गई है, मै उसका समर्थक हू। सजा जरूर मिलनी चाहिये। कोई भी ऐन्टी-नेशनल व्यक्ति राष्ट्रीय गौरव की चीजों का अपमान कर सकता है। ऐसा व्यक्ति हमारे यहा हो सकता है। अगर हम उन्हे सजा दे सकें तो ठीक है। लेकिन मेरा कहना यह है कि तीन साल की सजा बड़ी हार्श है। इतनी

[श्री रामावतार शास्त्री]

सजा नहीं होनी चाहिये। एक माननीय सदस्य ने कहा कि पांच साल की सजा होनी चाहिए। आज हमारे यहां ब्लैक मार्केटिंग करने वाले को भी सजा नहीं मिल पाती है। इसका मतलब यह नही है कि ब्लैक-मार्केटिंग अथवा चोर-बाजारी करने वाले को सजा न मिले। जो ब्लैक-मार्केटिंग करता है या देश की जनता को ठगता रहा है उसके खिलाफ कोई सख्त कानून नहीं है। स्वतंत्र पार्टी यहां पूंजीपतियों की खुली वकालत करती है। वह चाहे जो कुछ भी कहे, लेकिन अगर कोई व्यक्ति किसी वजह से ठीक भावना से कोई गलत बात कह जाये तो उसकी इतनी हार्श सजा नहीं होनी चाहिये। इसको कुछ कम करना चाहिये। मेरा संशोधन दो वर्ष का है। इसमे भी कम करने की जरूरत हो सकती है और होनी चाहिये, लेकिन तीन वर्ष तो बिल्कुल नहीं होना चाहिए।

SHRI DHAMANKAR (Bhiwandi) : Mr. Deputy-Speaker, Sir, I rise to support and welcome this Bill. This Bill has been brought rather late. It should have been brought some years earlier After Independence, for the first five or six years, we found that there was a feeling that we have achieved this National Flag through the sacrifice of hundreds of martyrs and it is our duty to honour it. But since the last eight to 10 years we find that there is a feeling to disregard or pay disrespect to this national emblem especially in the cinemas. We find that when the cinema show comes to an end, many people get up and start going out of the various doors This is a very wrong attitude.

Secondly, some English films exhibit the title of the picture at the end, when the picture is over. When the title starts, people become rather uneasy and impatient, and they go out of the cinema house I would suggest to the Minister that no film should be allowed, especially foreign films, to exhibit the title at the end of the show. The title should be shown in the beginning of the picture so that this situation would not arise and the people will readily stand up and show respect to the National Flag.

I would like to make one more suggestion. We give education to our children, small children, starting from the kindergarten ; we start with ABC or Shri Ganesh.

Along with that we should start the history of the national flag and all these national emblems. Then a feeling of respect will be imbibed by the children for them, and there will be no tendency to disregard or disrespect the national flag or the national emblems.

15.00 hrs.

The punishment prescribed is three years. I suggest that it should be made a minimum of six months and a maximum of three years Otherwise, a light punishment of two days or five days will not serve the purpose.

The national song is sung at any time of the day from morning to evening at public meetings and other places. Some time should be fixed for it, so that it may not be sung after 10 or 11 in the night or very early in the morning. Otherwise, in schools especially there are functions from morning till evening, and every time the boys have to get up for the national anthem.

Generally when the national anthem is sung at public meetings, the people stand up and honour it. For this I must give credit to the Government and also to Mr. Warad of Bombay who was striving hard for the last 10 or 12 years and pointing out to the Government instances where there was disrespect shown to the national anthem and the national emblems.

It is but proper that this Bill has been brought forward by the Government, and I hope it will minimise and check the tendency, especially among young boys, to disrespect or disregard the national flag.

श्री हुकम चन्द कछवाय (मुरेना) : जो बिल आया है इसका मैं स्वागत करता हूं। वास्तव में यह बिल बहुत पहले आना चाहिये था। इस सदन में कई बार इस प्रश्न को उठाया गया है कि संविधान का अपमान किया जाता है, राष्ट्रीय ध्वज का अपमान किया जाता है, राष्ट्रीय गान का अपमान किया जाता है।

काफी प्रेशर सरकार पर डाला गया तब मजबूर होकर सरकार ने इस विधेयक को यहां पेश किया। मैं समझता हूं इस विधेयक को बहुत पहले पेश किया जाना चाहिये था और पास करवाया जाना चाहिए था।

यहां इसी सदन में ऐसे लोग मौजूद हैं जो संविधान में आस्था नहीं रखते हैं, संविधान का सदा अपमान करते रहते है। इतना ही नही यहां ऐसे दल भी मौजूद हैं जो संविधान की होली जलाते है। इस का अर्थ साफ है। संविधान में उनका विश्वास नहीं है। अभी एक वक्ता बोल रहे थे। उन्होंने कहा कि सविधान में ऐसी बाते हैं जो जनता के हित मे नही हैं। हम उन्हें बदलेंगे। जहाँ तक बदलने का सवाल है वह ठीक बात है। मै उनका विरोधी नही हूं। परन्तु सविधान का अपमान करना बहुत बड़ा अपराध है और इस अपराध को देश द्रोह करार दिया जाना चाहिये। इसी तरह से राष्ट्र ध्वज और राष्ट्र गान के बारे में भी आपको कुछ करना होगा। हम देखते हैं कि सिनेमाज में जब राष्ट्र गान चल रहा होता है तो काफी लोग जाने लग जाते है। हम यह भी देखते है कि काश्मीर के अन्दर इसकी अवहेलना की जाती है। इस सब का इलाज होना जरूरी था।

एक बात मैं साफ कर देना चाहता हू। माननीय सदस्यो के मन मे जो तिरंगा झडा है, वह राष्ट्रीय झंडा है तो मैं इसको मानने के लिए तैयार नही हूँ। राष्ट्रीय झडा वह है जिस पर अशोक का चक्र है। हम उसको मानने के लिए तैयार हैं। वह राष्ट्रीय ध्वज है। तिरगा झंडा इनकी पार्टी का झंडा हो सकता है, राष्ट्र का नहीं। उसका अपमान यदि कोई करता है तो उसका अर्थ यह नही है कि राष्ट्रीय ध्वज का अपमान किया गया है। ऐसा नही माना जाना चाहिए।

यह भी देखने को मिलता है कि तिरंगा झंडा सरकारी बिल्डिंग्ज पर लगा दिया जाता है किसी अवसर पर, जो बिल्कुल गैर कानूनी है। यह भी देखा गया है कि कांग्रेस की सभाओं और जलूसों मे राष्ट्रीय ध्वज लेकर निकला जाता है। यह बहुत गलत बात है। इसका विरोध होना चाहिए।

एक माननीय सदस्य : झूठ बात है।

श्री हुकम चन्द कछवाय : इसका मैं प्रमाण दे सकता हूं।

इस बिल के अन्दर कहीं यह नही कहा गया है कि जिन देशों के अन्दर हमारे दूतावास है उनमे भी हमारे राष्ट्रीय ध्वज होते हैं और वहां भी कभी कभी कुछ विदेशी शक्तियों के द्वारा हमारे राष्ट्रीय ध्वज का अपमान किया जाता है। उसके बारे मे हमारी सरकार ने कोई इस में बात नही कही है। या तो सरकार ऐसा कहे कि वहां जो हमारे राष्ट्रीय ध्वज हैं उनका यदि अपमान किया जाता है तो उस मामले को हम राष्ट्र संघ मे उठायेंगे वर्ना वह कानून बनाये यदि हम चाहते हैं कि हमारे राष्ट्रीय ध्वज की इज्जत दुनिया मे हो कि जितने दुनिया के देशो के ध्वज हमारे यहा लगे है उन्हें भी हम वही सम्मान देंगे जो अपने झंडे को देते है। किसी अन्य राज्य के ध्वज को किसी पार्टी के लोग अगर फाड़ते है तो वह निन्दनीय है। उसके लिए भी वही सजा होनी चाहिये जो सजा एक देश द्रोही को मिलती है।

सजा जो रखी गई है, उससे मैं सतुष्ट नही हू। वह अधिक होनी चाहिए। राष्ट्रीय ध्वज का अपमान करना, जो सम्मान चिन्ह है उसका अपमान करना बहुत लज्जाजनक बात है।

हमारे देश में महात्मा गांधी, लोकमान्य तिलक, जवाहरलाल जैसे महापुरुष हुए हैं। और भी हुए है। कभी कभी उनके पुतले जलाये जाते है। उनका भी अपमान किया जाता है। इस बिल में ऐसी कोई गुंजाइश नही है कि ऐसे लोगों को भी सजा हो सके। बगाल के अन्दर महात्मा गांधी का पुतला जलाया जाए

[श्री हुकम चन्द कछवाय]

उनके स्टैच् को तोड़ा जाए, उसका अपमान किया जाए और जो लोग ऐसा करते है, उनके लिए कोई सजा आपने नही रखी है। महापुरुषो से सारा राष्ट्र जीवन लेता है, प्रेरणा लेता है मार्ग दर्शन प्राप्त करता है। ऐसे जो महापुरुष है उनका अगर कोई अपमान करता है तो उसको भी दड मिलना चाहिए। सारा ससार जिनका भक्त है, सारा देश जिन के आगे नत मस्तक होता है ऐसे लोगों को अगर सजा मिले तो अच्छा होगा।

इन शब्दो के साथ मै इस विधेयक का समर्थन करता हू और इसका स्वागत करता हू।

श्री एन० एन० पांडे (गोरखपुर) जो विधेयक प्रस्तुत किया गया है, इसका मै हार्दिक स्वागत करता हू। मै आशा करता हूं कि इसके पीछे जो भावनाये हैं और जिस विचार से इस बिल को यहा पेश किया गया है, उसका सही तरीके से इस्तेमाल किया जायेगा।

विरोधी पार्टी के माननीय सदस्य कह रहे थे कि इस बिल को लाने मे पहले मानसिक तरीके से लोगों के दिल और दिमाग को सुधारने की जरूरत थी। यह बात ठीक है। उनके लिए भी जरूरत है जो इस मे विश्वास करते है कि जहा तक हो सके ऐसा कोई विधेयक न लाया जाए। लेकिन जब सरकार ने देखा कि हमारा राष्ट्रीय ध्वज जलाया जाता है, हमारे सविधान का अपमान किया जाता है, उसको डिफेस किया जाता है तो जब सरकार के पास कोई चारा नही रहता है, सरकार की तमाम कोशिशे बेकार हो जाती है तो सरकार को मजबूर हो कर विधेयक लाना पडता है, फिर चाहे कोई भी सरकार हो। हम नही चाहते है कि हम कोई ऐसा विधेयक रखे जिसमे किसी को कहने का मौका मिले इस तरह की बात को। यह सब पार्टियों का काम है चाहे इधर की हो या उधर की हो कि अपने कार्यकर्ताओ को प्रशिक्षित करें कि आइंदा वे इस तरह से राष्ट्रीय झडे का अपमान न करें और न ही होने दे।

हम देखते हैं कि आज भी राष्ट्रपति भवन और विभिन्न राजभवनो पर जो झडे लगे हुए है, वे राष्ट्रीय ध्वज नही हैं। मैं चाहता हू कि सरकार को आज ही यह घोषणा करनी चाहिए कि देश मे जितनी भी सरकारी बिल्डिगे है, जो इमारते सरकारी नियन्त्रण मे हैं, 15 अगस्त स उन पर केवल राष्ट्रीय ध्वज ही लहराया जायेगा।

माननीय सदस्य, श्री शास्त्री, ने कुछ उदाहरण दिये है। चन्द दिन पहले मैं रूस घूम कर आया हू। मैने लेनिनग्राड मे देखा कि लोग किस तरह राष्ट्रीय नेताओ की समाधियो पर नतमस्तक होते हैं और किस तरह अपने राष्ट्रीय गौरव के प्रतीको का सम्मान करते हैं। इस लिए हम सब का भी यह कर्त्तव्य है कि हम अपने देश के झडे और सविधान का सम्मान करे और दूसरे लोगो को भी ऐसा करने की प्रेरणा दे।

श्री शास्त्री से तो मै यह उम्मीद करता था कि वह कहते कि जो व्यक्ति राष्ट्रीय झडे का या हमारे सविधान का, जिस की शपथ ले कर हम लोक सभा मे बैठे है, अपमान करता है, उसको प्राणदड मिलना चाहिए। लेकिन मत्री महोदय ने इस सम्बन्ध मे सजा को केवल तीन साल की कैद या जुर्माने तक ही सीमित रखा है। इसलिए मै आशा करता हू कि सजा को घटा कर छः महीने या तीन महीने करने के लिए जो सशोधन आये है, माननीय सदस्य उन्हे वापिस ले लेगे, अपनी परम्परा के अनुसार इस विधेयक का स्वागत करेंगे और सरकार से माग करेगे कि 15 अगस्त से सब सरकारी भवनो पर केवल राष्ट्रीय ध्वज की लगाये जाये।

इन शब्दो के साथ मैं इस विधेयक का समर्थन करता हूँ और इस को लाने के लिए मन्त्री महोदय और सरकार को धन्यवाद देता हूँ।

SHRI G. VISWANATHAN (Wandiwash) : Sir, the Bill to prevent Insults to National Honour seeks to punish those who attack the national symbols by burning, trampling, defiling or mutilating them in a public place. The Minister pointed out that it is almost a carbon copy of the 1957 Madras Act.

Sir, when we are providing for excessive punishment we have to consider whether the people are educated about the use of national flag and about the national anthem At the same time we have also to consider whether anybody can immitate the national flag At present there are two political parties in this country—the Ruling Congress and the Opposition Congress—who are having flags similar to the national flag and resembling the national flag. Due to this similarity of the flags there is lot of confusion not only among the public but even among the Congressmen as to which is the national flag and which is the party flag There are rules for the use of the national flag which have been framed during the Constituent Assembly I think they are not at all followed by Congressmen. Then how are we going to make people aware and how are we going to educate them that this will distinguish the national flag from the Congress Party flag During elections I had seen people carrying the national flag in Congress meetings This has happened many a time. Therefore, I think, it is high time that just as both the Congress parties during the election time abandoned the election symbol of bullocks they now take the decision that they will not have a similar flag which resembles the national flag. I think both the Congress parties will have to be forced to abandon this flag which resembles the national flag

Again there are times when they fly the tricolour flag without Ashoka Chakra or Charkha

What shall we take it for—the national flag or the party flag ?

SHRI M. C DAGA : How can it be the national flag when it is without the charkha ?

SHRI G. VISWANATHAN : But the Bill provides for stringent punishment. One may not be punished but one can be prosecuted. One will have to prove that it was not the national flag and that one did not have the *mens rea* for committing the offence.

I think, both the Congress parties will hereafter abandon their flags

Again, the dividing line between disrespect and disapprobation or criticism seems to be very thin. We have heard of a case against Shri E.M S. Namboodiripad when he criticized the judiciary and the Constitution. But we hear the same thing now from the Treasury Benches. I heard arguments from so many barrister ministers criticizing the judiciary, particularly the Supreme Court What is this double standard ? If Shri Namboodiripad speaks, he is prosecuted ; when a minister from the Treasury Benches speaks, he is applauded. There must be only one standard or yardstick for all of us.

I have heard and read about the Congress Parliamentary Party discussing the Constitution. I point out this specifically because there is an Explanation in clause 2 which says that genuine criticism will be allowed and one will not be prosecuted for that. I want to know which is genuine criticism and which is going to be an offence. Shri K. D. Malaviya is reported to have said in the Congress Parliamentary Party meeting that the Indian Constitution was nothing but a bundle of contradictions. I want to know from the Minister whether Shri Malaviya comes under the purview of this Bill or not So, where is the dividing line between disapprobation and the offence ?

Again, I heard some Members speaking, of course rightly, with emotion and saying that this punishment of three years is low and that it should be 5, 7 or 10 years. As a student of law and as a lawyer I think, the punishment is slightly excessive, If it is possible, the Government can reduce the term of imprisonment to either one year or six months.

Before implementing this Bill we have to educate the public specially regarding clause 3 about the national anthem. There are thousands and thousands of people rushing out of the theatre when the national anthem is being sung. Some hon. Member said that all of them should be called traitors. If that yardstick is used, there are millions and millions of traitors all over the country. I cannot call them traitors. They are citizens. If they have got urgent work, they can go. But they must be in

[Shri G. Viswanathan]

formed and educated before implementing this Bill that such an act is punishable and that they will be prosecuted, because after prosecution they will be told that ignorance of law is no excuse ; this Act has been passed by Parliament. Therefore, after passing this Bill Government must take some time to educate the Public regarding the punishment and other things of this Bill

Finally, I want to know how many of us are aware of the use of national flag and other things. I do not know how many deputy ministers are aware whether they can fly the national flag on their residences and on their cars. I think, most of them may not be aware. Recently I read that deputy ministers of the Central Government are not entitled to fly the flag on their residence but they are entitled to fly the flag only on their cars. If this is going to be the case even for those who are making the law, I think, the public are entitled to know all about the use of the flag and the National Anthem. We must give them enough time and educate them before implementing this Bill.

While welcoming the Bill I will request that the notification of this Bill must be given enough time so that the people will get educate about it.

श्री मूलचन्द डागा (पाली) : उपाध्यक्ष महोदय, मुझ से पहले बोलने वाले माननीय सदस्य ने इस बिल की भावना को समझने की कोशिश नहीं की है और उन्होंने कुछ तथ्यों को छिपाने की भी कोशिश की है। यह कोई गौरव या शोभा की बात नहीं है कि आज हमें इस प्रकार के बिलों को लाने की आवश्यकता पड़ी है। लेकिन हमारे देश में कुछ लोग ऐसे हैं, जो राष्ट्र के प्रति वफादार नहीं हैं। इस लिए उन के लिए इस प्रकार का बिल लाना जरूरी था।

माननीय सदस्य ने कहा है कि कांग्रेस का झंडा और राष्ट्रीय झंडा एक सा है। मैं समझता हूं कि उन दोनों में बहुत फर्क है। चौबीस साल के बाद सारा हिन्दुस्तान और सारी दुनिया जानती है कि हमारा राष्ट्रीय झंडा कौन सा है और कांग्रेस का झंडा कौन सा है। आप भ्रम में आ जाते है वह बात अलग है। लेकिन हमारे अंदर कोई भ्रम नहीं हैं। हम बिलकुल साफ हैं, कांग्रेस का जो झंडा है और राष्ट्र का झंडा है उसमें फर्क है। सवाल यह नहीं था कि इसमें सजा तीन साल की नहीं होनी चाहिए। कुछ लोगों ने जानबूझकर के राष्ट्र के गौरव के चिह्नों का अपमान किए और मैं कहना चाहता हूं कि तमिलनाडु में कुछ ऐसी घटनाएं घटी और वहां पर यह बात हुई कि राष्ट्र के झंडे का अपमान किया गया। इसलिए सवाल पैदा हुआ। जहां तक सवाल है तीन साल की सजा का इसमें लिखा है—मे एक्सटेंड टु थ्री ईयर्स। इसका मतलब यह नहीं है कि तीन साल की सजा ही मिलेगी। अगर उसने गुनाह ज्यादा किया है, अगर उस की मंशा, उसका इरादा ऐसा रहा है तो उसे तीन साल की सजा हो सकती है। तीन साल की सजा या फाइन यह इस में दिया है तो फाइन के मामले में सरकार चुप हैं। एक ओर आप चाहते हैं कि इस प्रकार का कानून ला कर राष्ट्रीय गौरव के चिह्नों का जो अपमान करते हैं उनको सजा दी जाय और दूसरी तरफ जुर्माने पर छोड़ देना चाहते हैं। इसमें दिया है—Shall be punished with imprisonment for a term which may extend to three years, or with fine,...

मतलब कि आइदर आफ देम। आप एक रुपया फाइन करके छोड़ दे सकते हैं। मेरा निवेदन है कि डेटरेंट पनिशमेंट रखना चाहिए था। आप ने रख दिया कि आर फाइन और फाइन भी कितना हो यह भी नही है इस बिल में। तो इससे यह मालूम होता है कि आप जो बिल ला रहे हैं आप की भावना में यह है कि जो लोग जानबूझ कर राष्ट्रीय गौरव के चिह्नों का अपमान करते हैं, उसके साथ खिलवाड़ करते हैं उनको सजा मिलनी चाहिए वह न मिल कर कम सजा मिले। जैसा कि कहा गया पालियामेंट में हमारे मालवीय जी ने भाषण दिया वह सवाल अलग है। लेकिन पालियामेंट के बाहर

कोई कोर्ट का अपमान करता है तो वह कटेम्प्ट में आता है। मेरे ख्याल में मेरे मित्र समझ गए होंगे कि पार्लियामेंट में जो आप बोलना चाहते हैं और पार्लियामेंट के बाहर जो बोलना चाहते हैं उसमें आप को फर्क करना चाहिए। मेरे ख्याल में जो यहां बोलते है कल को वह बाहर बोलना शुरू करे तो कटेम्प्ट का नोटिस आ सकता है।...(व्यवधान)...पार्लियामेंट में बोलने वाले को कुछ विशेष सुविधाएं है लेकिन आप चाहते है कि बाहर बोले यह भी उसके अन्दर हो जाय यह इस से मेल नही खाता है। तो आपने जो बात उठाई है वह गलत है। और इसमे एक बात यह भी है, आपने एक्सप्लेनेशन पढा होगा—Or of any measures of the Government with a view to obtain an amendment of the Constitution of India.

अगर बोनाफाइडी अपने कास्टीटयूशन मे अमेंडमेंट चाहते है और उस हालत मे बोलते है तो उसके अन्दर आपकी बोनाफाइडी मालूम होगी। उसके अन्दर आप को सजा नही मिलेगी। मै यह कह रहा था कि जो लोग जान बूझ कर राष्ट्र के गौरव का अपमान करना चाहते है और राष्ट्रीय गौरव के चिह्नों मे जिनकी श्रद्धा नही है वह लोग यह आबजेक्शन रेज करते है अन्यथा यह बिल बिल्कुल ठीक है। लेकिन मेरा यह कहना है कि इस मे आप को पनिशमेंट पूरा रखना चाहिए और फाइन को आप डिफाइन कीजिए।

SHRI P. K. DEO (Kalahandi) : Mr. Deputy-Speaker, Sir, I am one of those who played a certain part in the integration of this country and placed everything that our forefathers built at the feet of Mother India. I deem it my privilege to support a Bill of this kind.

Sir, the Deputy Minister in his speech tried to pass the buck to the extremists who either dishonour or disfigure the National Flag. But if anybody has to be blamed, it should be the Congress Party who try to misguide the public by imitating the National Flag and have more or less an identical flag like the National Flag for party purposes. Patriotism is not the monopoly of the Congress Party alone.

They should be straightway banned from using the tri-colour. I can cite many instances during the last elections where incidents have taken place. I have myself seen that when they do not have a Congress flag, they just use the national flag and draw a line and make it a *charkha* out of the Ashoka *chakra*. There should be an end to it. For all time to come the Congress Party, either the Congress (O) or the Congress (R) should not be allowed to use the tri-colour as their party flag

Now, coming to my other friends who have extra-territorial loyalty and feel proud to use the flag of some other countries as their party flag, I would with folded hands request them to desist from such practice.

SHRI S. M. BANERJEE (Kanpur) : Who are doing it ?

SHRI P. K. DEO : It is the Communist Party of India and the CP-M.

SHRI S. M BANERJEE : That is not the flag of any other country That is a working class flag. You must read history (*Interruptions*). He is a product of British imperialism.

MR. DEPUTY-SPEAKER : This is a little outside the scope.

SHRI S. M. BANERJEE : Our erstwhile Maharajas are using their own flags in their cars. I will show it.

SHRI P. K. DEO : Those are standards and not flags.

Every nation must have only one national flag. But we find in Jammu and Kashmir there is a separate flag for the State of Jammu and Kashmir. This is a very wrong and this practice should be discontinued. Similarly, an attempt was made in Tamil Nadu to have a flag which they called it later as standard.

AN HON. MEMBER : What about President ?

SHRI P. K. DEO : Such practices should stop and even on Rashtrapati Bhavan we expect the National Flag to flutter

Regarding the National Anthem, the territory of India has changed and it cannot

[Shri P. K. Deo]

represent the old British India and it has no relevance to our present reality. It says, "Punjab, Sindhu, Gujarat, Maratha"— there is no Sindh at all. Sindh has gone to Pakistan. So, there should be a timely change to it.. (*Interruptions*).

Lastly, I would like to point out that the punishment should be made more rigorous and any attempt to insult or deface or destroy or mutilate or trample our National Flag should be more rigorously dealt with.

श्री राम सहाय पाण्डे (राजनन्दगांव) : श्रीमन्, राष्ट्रीय ध्वज की प्रतिष्ठा और गरिमा के सम्बन्ध में जब हम विचार करते हैं तो 14 अगस्त, 1947 की उस रात के 12 बजे का स्मरण होता है जब राष्ट्र रत्न राजेन्द्र प्रसाद जी की अध्यक्षता में हमारी कांस्टीट्यूएंट असेम्बली ने तिरंगे झंडे का निर्माण किया और शंखध्वनि के साथ जब सत्ता हस्तांतरित हो रही थी उस समय आकाश की ओर हमारा झंडा उड़ा और हवा के झोंके और देश की प्रेरणा के साथ...

MR. DEPUTY-SPEAKER : You can continue tomorrow or the next day.

15.30 hrs.

DISCUSSION *RE* : WORKING OF NATIONALISED BANKS

MR. DEPUTY-SPEAKER : Now we take up the discussion on the working of the nationalised banks

Mr. Shyamnandan Mishra.

SHRI SHYAMNANDAN MISHRA (Begusarai) : Right in the beginning I would like to say that the time that has been allotted for the discussion of this important subject is totally inadequate. However, I would first like to emphasise that I am not raising this discussion ; in any spirit of carping criticism.

We have naturally some weaknesses for the nationalised banks, and therefore, if at all, we can accused of over-looking some of its deficiencies. We also recognise that in the initial phases of nationalisation there are bound to be certain problems which would require some time for their satisfactory solution. So, if we try to examine the functioning of the banks, it is only with a view to improving it and making them into really socialist institutions. Otherwise, what Trotsky said might come out to be true : 'Means of production belong to the State and the State belongs to bureaucracy.'

Although my intention is also to go over to the other juicy aspect of the discussion, I would certainly not like to be accused of ignoring some of the important aspects of the economic functions of the banks.

15.31 hrs.

[SHRI K. N. TIWARY *in the Chair*]

We have now got some of the accounts of the nationalised banks and there are some other reports also which give us information to judge their performance.

In the first instance, we find there has been impressive increase in the opening of the new branches in unbanked areas ; there has also been diversification of credit. Some of the sections of society which were previously completely neglected are now being given the aid which they very much deserve. Although we have spent Rs. 300 crores or so on this branch expansion scheme—I would like to check up this figure with the Finance Minister—and although the amount spent has been so much, we have yet to cover a much large number of villages according to our scheme. But, at the moment, we find, we are overstressed both financially and managerially even to bring about the kind of expansion that we annually propose. So, what exactly is the scheme to make up for these deficiencies in respect of the managerial and the financial resources ?

We find that the growth in deposit rates has not kept pace with the growth in advances, and thus the resources have not been mobilised to the desired extent. It goes without saying that till the deposit increase we would not be able to fulfil the public policies we have adopted. Their has been no doubt significant increase in the overall deposits, but, however, it is difficult to say how much of this increase in the deposits has been due to inflation and how much